

**IN THE CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

**Date of Hearing/Decision: 14.7.2017**

**Appeal No. C/53061/2015 - DB**

(Arising out of Order-in-Appeal No. C(A)Cus/D-I/ICD/513/2015 dated 11.5.2015 passed by the Commissioner of Customs (Appeals), New Delhi)

Scan Synthetics Ltd.

Appellant

Vs.

CC, New Delhi (ICD, TKD)

Respondent

**Appearance:**

Shri Ranjit Kr. Ranjan, Advocate

- for the appellant

Shri P. Juneja, D.R.

- for the respondent

**CORAM: Hon'ble Mr. Justice (Dr.) Satish Chandra, President  
Hon'ble Mr. Ashok K. Arya, Member (Technical)**

**Final Order No.55331/2017**

**Per Justice Dr. Satish Chandra:**

The present appeal is filed against Order-in-Appeal No. 513/2015 dated 11.5.2015.

2. Shri Ranjit Kr. Ranjan, ld. Counsel submits that the matter is also pending before the Hon'ble Delhi High Court in Writ Petition No. 4490/2017. Both parties have agreed that when the matter is

subjudice then the present appeal cannot be decided unless Hon'ble High Court provides clarification/direction in the matter.

3. In view of above, the liberty is granted to the appellant to come again after having final verdict from the High Court, within a prescribed time, if advise so.

4. With the aforesaid liberty, the appeal is disposed of.

(Dictated & pronounced in open Court)

(Ashok K. Arya)  
Member (Technical)

(Justice Dr. Satish Chandra)  
President

RM